

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/48(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24TH APRIL 2024

IN THE MATTER OF	CENTRAL BANK OF INDIA VS SCG EXPORTS PVT LTD
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. D. Barman, Adv.] For the Financial Creditor

Mr. Sudhir Kumar Senapati, Adv.]

Mr, Rohit Kumar Keshri, Adv.] For the Corporate Debtor

Mr. Ankit Chaurasi, Adv.]

Ms. Shivani Kedia, CA]

ORDER

1. Learned Counsel for the Financial Creditor present. Learned Counsel for the Corporate Debtor present.
2. Learned Counsel appearing on behalf of the Corporate Debtor submits that there is a default in the matter. However, learned Counsel for the Corporate Debtor wants to file reply affidavit. Let the same be done within a period of three days.
3. List this matter for consideration on **17th May, 2024**.
4. **Corrigendum:**
 - i. In the order dated 7th March, 2024 in para 2, "**Financial Creditor**" will read as "**Corporate Debtor**".
 - ii. Rest of the order dated 7th March, 2024 will remain unchanged.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**